

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 94/TT/2024

Date: 15.4.2024

To

Shri B.B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for determination of transmission tariff from COD to 31.3.2024 for Asset 1- Reconductoring of 400kV Kolhapur (PG) – Kolhapur (MSETCL) TL - Ckt 1 along with upgradation of 400kV bays at Kolhapur (MSETCL) substation and Asset 2- Reconductoring of 400kV Kolhapur (PG) – Kolhapur (MSETCL) TL - Ckt 2 along with upgradation of 400kV bays at Kolhapur (MSETCL) substation under “Transmission system strengthening beyond Kolhapur for export of power from Solar & Wind energy zones in Southern Region - Reconductoring of Kolhapur (PG) - Kolhapur 400 kV D/c line”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.4.2024:

2019-24 period

- a) Confirm whether the initial spares claimed is included in the Capital Cost and ACE submitted in the Auditor's Certificate? Further, please submit the Initial Spares discharge details.
- b) Submit the detailed bifurcation of ACE claimed under the different regulations for all assets.
- c) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period.

- d) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-I

Forms

- a) Form-12 (Details of time overrun)
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)

Annexure-I

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						